

508 Chestnut, Inc. Vs. City of St. Louis

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Court : US Supreme Court

Decided On : Dec-06-1965

Appeal No. : 382 U.S. 203

Appellant : 508 Chestnut, Inc.

Respondent : City of St. Louis

Judgement :

508 CHESTNUT, INC. v. CITY OF ST. LOUIS - 382 U.S. 203 (1965)
U.S. Supreme Court 508 CHESTNUT, INC. v. CITY OF ST. LOUIS, 382 U.S. 203 (1965)
382 U.S. 203

508 CHESTNUT, INC. v. CITY OF ST. LOUIS ET AL.
APPEAL FROM THE SUPREME COURT OF MISSOURI.
No. 605.
Decided December 6, 1965.

389 S. W. 2d 823, appeal dismissed.

Morris A. Shenker and Bernard J. Mellman for appellant.

Thomas F. McGuire and Aubrey B. Hamilton for appellees.

PER CURIAM.

The motion to dismiss is granted and the appeal is dismissed for want of a substantial federal question.

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[382 U.S. 203](#) (1965) "> U.S. Supreme Court MISANI v. ORTHO PHARMACEUTICAL CORP., [382 U.S. 203](#) (1965) **382 U.S. 203**

MISANI v. ORTHO PHARMACEUTICAL CORP. ET AL.
APPEAL FROM THE SUPREME COURT OF NEW JERSEY.
No. 595.
Decided December 6, 1965.

44 N. J. 552, 210 A. 2d 609, appeal dismissed and certiorari denied.

Appellant pro se.

Clyde A. Szuch and Stanley C. Smoyer for appellees.

PER CURIAM.

The motion to dismiss is granted and the appeal is dismissed for want of jurisdiction. Treating the papers whereon the appeal was taken as a petition for writ of certiorari, certiorari is denied.

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